

SHRI UMANATH: Now you have given your ruling. You are quite right, Sir. There is no question of their agreeing or not agreeing. They have got to bring a consequential amendment on the basis of your ruling; they have to abide by that. The position is that they have yet to bring forward that consequential amendment. Then how do you say that we should finish before 4 O'Clock?

MR. DEPUTY-SPEAKER: During Lunch Hour, I shall ask them to examine.

SHRI UMANATH: So far as finishing by 4 O'Clock is concerned, that is not possible because clause-by-clause consideration has yet to start.

MR. DEPUTY-SPEAKER: The Speaker has laid down the time limit.

SHRI UMANATH: The time taken by the points of order should not be taken into account. Important Constitutional points of order have been raised; so, the time taken by those does not come within the time-limit; that time should not be included in this time-limit. The clause-by-clause consideration, the serious consideration, has yet to start. How do you say that we should finish by 4 O'Clock? (*Interruptions*)

MR. DEPUTY-SPEAKER: We must finish by 4 O'Clock.

We now adjourn for Lunch and meet again at 2.00 P.M.

13.03 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at five minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

SHRI SEZHIYAN (Kumbakonam): Sir, you were on your legs explaining that we should finish this by 4 O'Clock.

MR. DEPUTY-SPEAKER: I will come to it.

PERSONAL EXPLANATION BY MEMBER

श्री कमलनयन बजाज: उपाध्यक्ष महोदय, मैं अपने बारे में कुछ सफाई देना चाहता हूँ। माननीय सदस्य, श्री बनर्जी, ने आज सुबह बिड़ला हाउस के प्रकरण में मेरे नाम का उल्लेख किया और बताया कि मैंने प्रमूक प्रमूक बातें कही। एक तो उन्होंने यह बताया कि मैंने कहा कि श्री बिड़ला जी ने बिड़ला हाउस को गवर्नमेंट को देने के लिए कहा था। मैंने जो कुछ कहा था, और जो बात है, वह यह है कि श्री बिड़ला जी ने बिड़ला हाउस को लेट प्राइम मिनिस्टर, पंडित नेहरू को इस शर्त पर देना कुबूल किया था कि उसको हमेशा के लिए प्राइम मिनिस्टर का रेसिडेंस बना दिया जाए। सेठ बनश्यामदासजी बिड़ला से जब मेरी बात हुई, तो उन्होंने भी यह कुबूल किया कि उन्होंने इस तरह का आफ़र दिया है। पंडित जी से भी मेरी उस समय बात हुई थी। पंडित जी ने कहा कि हाँ, इस तरह से वह बात आई है, लेकिन मैं तो वहाँ रह नहीं सकता हूँ; वहाँ तो मुझे नींद भी नहीं आ सकती है और मैंने उस बात को स्वीकार नहीं किया है।

उस समय मैं कुछ सोच में था। पंडित जी ने मुझ से पूछा कि क्या तुम्हें कोई भ्रमसोस है। उनके कहने का मतलब यह था कि चूंकि उन्होंने उस बात को स्वीकार नहीं किया, इसलिए क्या मुझे भ्रमसोस है। मैंने कहा कि पंडित जी, इस बात का भ्रमसोस नहीं है; मैं चाहता था कि प्राइम मिनिस्टर के रेसिडेंस और जहाँ पर महात्मा जी का शरीर गया है, उन दोनों में किसी तरह का मिश्रण नहीं होना चाहिए; वे दोनों बातें स्वतंत्र होनी चाहिए; इसको मिलाया गया है, यह मुझे ठीक नहीं लगा। इतनी बात पंडित जी से हुई थी।

दूसरी बात श्री बनर्जी ने यह कही कि मेरे कथनानुसार महात्मा जी को नींदी उस

[श्री कमलनयन बजाज]

स्थान पर लगी और उनका शरीर वहाँ पर गिरा, लेकिन उनके प्राण मकान में ले जाने के बाद गए। इसके बारे में स्थिति यह है। मैं उस समय दिल्ली में नहीं था। मेरी श्री देवदास गांधी और दूसरे लोगों से चर्चा हुई थी। यह बात आई थी कि महात्मा जी को मकान में लाए जाने के बाद जब डाक्टर लोग पहुँचे, तो उन्होंने कहा कि उनके प्राण चले गए। वे उसके बाद पहुँचे और उनका अन्दाज़ यह था कि गोली लगने के बाद स्पाट पर ही प्राण गए होंगे। लेकिन इर्द-गिर्द के और एटेंडेंट लोगों में से कुछ का यह कहना जरूर था कि वह जब वहाँ पर लाये गये, तो वे जिन्दा थे, उन को ऐसा आभास था। लेकिन उस समय सारी दुनिया को, सब लोगों को, इतना दुख था और इस तरह का वातावरण था कि किसी ने उसकी जांच-पड़ताल नहीं की और इसकी जरूरत भी नहीं समझी गई।

इस बारे में मेरा यह स्पष्टीकरण है।

14.08 hrs.

ESSENTIAL SERVICES MAINTENANCE
BILL—Contd.

MR. DEPUTY-SPEAKER: We shall now take up further clause-by-clause consideration of the Essential Services Maintenance Bill.

As I had suggested before we adjourned for lunch. . .

SHRI S. M. BANERJEE: Firstly, the amendment promised by Government has not been circulated. We do not know what that amendment is. . .

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): That amendment is contained in your ruling, and that is binding on us; we are doing it. Where is the need for its circulation now? We have

already given it to the office. As soon as we got your ruling, we gave the notice.

MR. DEPUTY-SPEAKER: So far as the hon. Minister is concerned, it is perfectly all right.

SHRI S. M. BANERJEE: Kindly hear me. If Government want to move any new amendment, then we have also every right to move our amendments thereto, under the rules. So, why should we be deprived of that chance? Let us know what the amendment is.

MR. DEPUTY-SPEAKER: According to my ruling, Government have submitted the amendment, and it will be circulated in another five to ten minutes.

We have just got two more hours for this Bill. . .

SHRI S. M. BANERJEE: That cannot be the reason for debarring our amendments. . .

MR. DEPUTY-SPEAKER: If he does not want to follow the time-table, then his methods are there. What could I do?

SHRI S. M. BANERJEE: We have every right to move amendments.

MR. DEPUTY-SPEAKER: The amendment will be circulated in a few minutes, and after he gets the copy I shall give him time to submit his amendment. There is no question of his being deprived of that right.

SHRI S. M. JOSHI (Poona): We may give the amendment even tomorrow after considering it.

MR. DEPUTY-SPEAKER: What I had suggested was that the hon. Member should concentrate his attention on important points only. Otherwise, I must make it clear that I am going to guillotine everything.

SHRI UMANATH: We shall not allow guillotine, whatever may happen.

SHRI H. N. MUKERJEE: rose—

MR. DEPUTY-SPEAKER: Let Shri H. N. Mukerjee be reasonable. . .